

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 321

IA-1512/2024

IN

IB-559(ND)/2021

IN THE MATTER OF:

Yes Bank Ltd.

.... Petitioner/Applicant

Vs.

Presidium Educational Institution Pvt. Ltd.

.... Respondent

Order u/S. 7 of Insolvency & Bankruptcy Code (IBC), 2016.

Order delivered on 26.04.2024

CORAM:

SH. BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SH. ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Mr. Dhruv Kapur & Mr. Maharshi Kaler, Advs.

For the Respondent :

ORDER

Due to paucity of time, the matter is adjourned as directed by
Hon'ble Members.

List the matter on **17.05.2024.**

-Sd-
(COURT OFFICER)